

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

IA No.01/2022
IN
WA No. 75/2022 (Filing No.)

DUK NATH NEPAL

APPLICANT (S)

VERSUS

STATE OF SIKKIM & ORS.

RESPONDENT (S)

For Applicant : Mr. Pratap Khati, Advocate.
Ms. Pema Dechen Bhutia, Advocate.

For Respondents : Dr. Doma T. Bhutia, Senior Advocate and Addl.
No.1 and 2 Advocate General.
Mr. S.K. Chettri, Govt. Advocate.
Mr. Shakil Raj Karki, Asst. Govt. Advocate.

Date: 20/10/2022**CORAM:**

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

...

ORDER : (per the Hon'ble, the Chief Justice)

Learned advocate on record of the applicant is granted leave to correct the mistake as pointed out in paragraph 3 of the instant application in course of the day.

The instant application seeking condonation of delay for filing an Intra-Court Mandamus Appeal is required to be served upon all the non-appearing respondents on or before the next date.

An affidavit of service indicating service as directed herein shall be filed before this Court on or before the next date.

List this matter on 24th November, 2022.

(Meenakshi Madan Rai)
Judge

(Biswanath Somadder)
Chief Justice